

PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

SUB: SUMMER VACAION 2018 - Summer Vacation -  
Permission for 14 days to all the Officers working in the  
cadre of District and Sessions Judges in both the  
States of Telangana and the State of Andhra Pradesh -  
- ERRATUM - ISSUED.

READ: High Court's Proceedings ROC.No.2284, dated 28.04.2018.

ORDER ROC.NO.2284/2018-B.SPL: DATED:30.04.2018

The High Court passed the following Order:-

ERRATUM

The date of availment of I term summer vacation permission mentioned in respect of Officers at Serial Numbers 101, 102, 147 and 148 of the Proceedings is to be read as "03.05.2018 to 16.05.2018" instead of "03.05.2018 to 31.05.2018" and the date of availment of II term summer vacation permission mentioned at Serial Number 189 is to be read as "18.05.2018 to 31.05.2018" instead of "18.05.2016 to 30.05.2016".

  
REGISTRAR (JUDICIAL)  
I/C REGISTRAR (VIGILANCE) 25-04-18

To

1. The officers concerned.
2. The Director, A.P. Judicial Academy, Secunderabad.
3. The Prl. District and Sessions Judge, Krishna at Machilipatnam
4. The Prl. District and Sessions Judge, Rangareddy District.
5. The Senior Faculty Member - II, A.P. Judicial Academy, Secunderabad.
6. The VII Addl. District and Sessions Judge, Vijayawada, Krishna District.
7. The VIII Addl. District and Sessions Judge, Vijayawada, Krishna District.
8. The VIII Addl. District and Sessions Judge, L.B. Nagar, Rangareddy District.
9. The XIII Addl. District and Sessions Judge, L.B. Nagar, Rangareddy District.